



IALR ARBITRAL AWARD DRAFTING AND PRESENTATION COMPETITION

COMPETITION
BROCHURE



 IALR@NLIU.AC.IN

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 [INDIAN ARBITRATION LAW REVIEW, NLIU](https://www.linkedin.com/company/indian-arbitration-law-review/)

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ABOUT NLIU

The National Law Institute University (“NLIU”) was established in 1997 by Act No. 41 of the State Legislature as the second law school under the National Law University system in India. As a premier institution, NLIU is renowned for its commitment to academic excellence, fostering a rich tradition of research, critique, and publication in various areas of law. The University’s emphasis on fostering intellectual growth and critical thinking continues to make significant contributions to legal academia.

ABOUT IALR

The Indian Arbitration Law Review (IALR) is an annual, student-run journal run by students from the National Law Institute University, Bhopal. Focused exclusively on arbitration law, the journal provides a platform for legal professionals, academicians, and students to contribute to and engage with evolving discussions in the field. Since its inception in 2018, IALR has quickly gained prominence, featuring long articles, short articles, case comments, and book reviews. It is published by EBC and indexed on SCC Online and HeinOnline, ensuring broad accessibility.

IALR has been enriched by contributions and endorsements from distinguished practitioners, including Justice A.K. Sikri, Prof. Gary Born, and Prof. Stefan Kröll. The journal is committed to advancing arbitration literacy and fostering research, aiming to promote informed dialogue on the practice and future of arbitration law.

ABOUT SIAC

We are thrilled to partner with the Singapore International Arbitration Centre (SIAC) as our esteemed **Institutional Partner** for this competition. Since its founding in 1991 as an independent, non-profit organization, SIAC has built a reputation for excellence, offering premier arbitration services to the global business community. SIAC arbitration awards are recognized and enforced in numerous jurisdictions, including Australia, China, Hong Kong SAR, India, Indonesia, Jordan, Thailand, the UK, the USA, and Vietnam, as well as other New York Convention signatories.

SIAC is governed by a distinguished international Board and Court, comprising leading arbitration experts from around the world. This team is supported by a diverse, multi-lingual Secretariat, staffed by legal professionals qualified in both civil and common law jurisdictions.

The SIAC Rules offer a state-of-the-art procedural framework for the effective, enforceable resolution of international disputes across a range of complexities and involving parties from diverse legal systems and cultures. With vigilant case management and a rigorous scrutiny process, SIAC ensures that awards are not only expertly handled but are also highly enforceable, making SIAC a preferred choice for arbitration worldwide.

ABOUT THE COMPETITION

The competition will be conducted in two phases, providing participants with a dynamic platform to showcase both their written and oral advocacy skills in arbitration.

PHASE I: AWARD SUBMISSION

- The first phase will be conducted online.
- It begins with the announcement of the competition and the opening of registrations, which will remain open till 10th December, 2024. After the case record is released, participants will have to prepare and submit their drafts of an arbitral award.
- These submissions will be carefully scored, and based on the evaluations, 15-20 teams will be shortlisted to advance to the next phase. The announcement of the shortlisted teams marks the conclusion of Phase I.

PHASE II: AWARD PRESENTATION

- The second phase will be held in person at the NLIU, Bhopal campus. Shortlisted teams will participate in an elimination round, during which they will present their drafts in an oral format.
- Teams have the flexibility to choose their presentation style, but must focus on the content of their written submission. Judges and the audience may pose questions to the teams during the presentations.

ABOUT THE COMPETITION

- Teams will be judged on both their draft submissions and their ability to present their work, justify their arbitral award with legal reasoning, and respond to questions.
- The top four teams will advance to the final round, where they will present again. Based on the final presentations, teams will be ranked as the winner, first runners-up, and second runners-up.
- Detailed rule book will be released with the release of the case record.

PANEL DISCUSSION

During the offline phase of the competition, the judges of the advanced round along with other luminaries in the field of arbitration will engage in a panel discussion on the central theme of the case record.

ELIGIBILITY

The Competition shall be open to all students of all years pursuing an Integrated 5-year LL.B. program, 3-year LL.B. program or LLM Postgraduate Degree Course from recognised Law Schools, Universities, and Institutions in India or abroad.

REGISTRATION DETAILS

The teams may register by using the registration link herein and payment link at the following price herein:-

- **Phase 1 (Online Submission):**
 - Individual Submission: Rs. 300
 - Co-authorship (Pair): Rs. 550
 - NLIU Students: Rs. 100

- **Phase 2 (Offline):**
 - Individual Registration: Rs. 4000
 - Team Registration: Rs. 7000

Registration Link:

https://docs.google.com/forms/d/1YFoyG3lWUXfJsHaWvFGfNL9Bp58_BgAxz7MXpXUI7Q/edit

Payment Link:

<https://erp.nliu.ac.in/payment/#/>

TIMELINE OF THE COMPETITION

10 NOVEMBER 2024

OPENING OF REGISTRATIONS
AND RELEASE OF THE
COMPETITION BROCHURE

25 NOVEMBER 2024

RELEASE OF THE PROBLEM
STATEMENT

10 DECEMBER 2024

CLOSING OF REGISTRATION

4 JANUARY 2025

SUBMISSION DEADLINE

15 JANUARY 2025

ANNOUNCEMENT OF THE
QUALIFYING TEAMS

1-2 FEBRUARY 2025

OFFLINE ROUNDS

AWARDS AND PRIZES

First Prize	55,000/-
Second Prize	35,000/-
Third Prize	25,000
Best Draft	5,000
Best Presenter	5,000

OTHER AWARDS

- Publication of top 4 submissions on the Indian Arbitration Law Review website.
- Certificate of Merit to Top Fifteen Entries.
- Certificate of Participation to all participants.
- Access to Legal Research Databases for Meritorious Teams.
- Internship Opportunities!

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